

RATIFIED MINUTES OF MEETING No.05/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 06.06.2017.

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 05/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 06.06.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan .
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), Nirman Bhawan
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan .
5	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:	Party Name:	Meet No/Date:	Status:
8/25/80-ALC2/2016	NILSAN NISHOTECH SYSTEMS PVT.LTD.	5/80-ALC2/2017 06.06.2017	Deferred
HQ File :01/80/050/00568/AM17/	RLA File :03/95/040/00426/AM13/	Lic.No/Date:0310707664 05.09.2012	Defer Date:18.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.			

Case No.:	Party Name:	Meet No/Date:	Status:
7/25/80-ALC2/2016	NILSAN NISHOTECH SYSTEMS PVT.LTD.	5/80-ALC2/2017 06.06.2017	Deferred
HQ File :01/80/050/00567/AM17/	RLA File :03/95/040/00618/AM13/	Lic.No/Date:0310714868 12.11.2012	Defer Date:18.07.2017
Decision: The committee noted that firm has not replied to the deficiency letter dated 14.3.2017 raised by DIPP followed by this office reminder issued to the firm on 25.5.2017. It is decided to			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यवस्था विभाग/Deptt. of Commerce
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send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.07.2017.

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
3 HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:18.07.2017
Decision: The committee noted that comments from MEITY is still awaited despite of five several reminders issued to DIET to expedite their comments. It is decided to remind MEITY to expedite their comments. Case is deferred to 18.7.2017			

Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
4 HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:18.07.2017
Decision: The committee noted that firms application sent to MSME (chemical) on 18.12.2015 for comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 18.7.2017			

Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
5 HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:18.07.2017
Decision: : The committee noted that firms reply dated 7.4.2016 again sent to DHI on 18.3.2017 for their comments. It is decided to remind DHI to expedite their comments. Case is deferred to 18.7.2017			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
6 HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:18.07.2017
Decision: The committee noted that information not received from the firm in response to DIPP deficiency letter dated 28.4.2017 followed by this office reminder issued to the firm on 25.5.2017. Case is deferred to 18.7.2017.			

Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
7 HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:18.07.2017
Decision: The committee noted that firms application sent to MSME (chemical) for their comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 18.7.2017.			

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Case No.:20/3/80- ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
8 HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:18.07.2017
Decision: The committee noted that firms application sent to MSME (chemical) on 16.2.2017 for their comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 18.7.2017			

Case No.:8/9/80- ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
9 HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:18.07.2017
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017			

Case No.:46/3/80- ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
10 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:18.07.2017
Decision: The Committee noted that information called for from the firm as per DIPP letter dated 28/04/2017 sent to the firm on 25.5.2017 has not been received so far. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.07.2017.			

Case No.:65/3/80- ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
11 HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:18.07.2017
Decision: The committee noted that information furnished by the firm sent to DHI on 22.3.2016. It is decided to remind DHI to expedite their comments. Case is deferred to 18.07.2017			

Case No.:12/9/80- ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
12 HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:18.07.2017
Decision: The committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017			

Case No.:57/25/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
13 HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date:0710108017 15.04.2015	Defer Date:18.07.2017

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Decision: The Committee noted that information called for from the firm as per DIPP letter dated 28/04/2017 sent to the firm on 25.5.2017 has not been received so far. It is decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.07.2017.

Case No.: 14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date: 5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date: 0810136256 12.10.2015	Defer Date: 18.07.2017
Decision: The committee noted that DIPP vide U.O No. 12.43/2017-TSW/27 dated 6.6.2017 has raised deficiency in firms application and decided to call for following information from the firm 1. List of export items [Orthopedic implants-Nails(1000 No.)] alongwith the quantity of each type of Nail in Nos. & net weight thereof. 2. Details/basis for the Gross weight of raw material required for each type of Nail supported by size of Nail and size of raw material blank. 3. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format, Nail wise. Case is deferred to 18.07.2017			

Case No.: 42/5/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00103/AM18/	RLA File :07/24/040/00192/AM16/	Lic.No/Date: 0710108948 26.10.2015	Defer Date: 18.07.2017
Decision: The committee noted that DIPP vide U.O No.12/43/2017-TSW/15 dated 06.6.2017 has raised deficiency in firms application and decided to call for following information from the firm 1. Specific name(s) of export items at Sl. No. 1, 2 & 3, as the existing name of export items namely, machined parts of Tungsten Molybdenum & Tantalum for Semiconductor Industry, is very generic. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 3. Sale price of Tungsten, Molybdenum and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 18.07.2017			

Case No.: 16/16/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date: 5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date: 0810136711 11.12.2015	Defer Date: 18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.7.2017.			

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17	Case No.:20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date:18.07.2017
Decision: The committee noted that DEIT sent deficiency letter dated 09.11.2016 and 18.01.2017 to the firm directly through e-mail and this office sent reminder to the firm on 20.02.2017 through e-mail to furnish information, no information received so far. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.07.2017.				

18	Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016 for their comments. It is decided to remind MSME (chemical) to expedite their comments . Case is deferred to 18.07.2017.				

19	Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's additional information dated 08.11.2016 has been sent to DHI on 09.11.2016. It is decided to remind DHI to expedite their comments . Case is deferred to 18.07.2017.				

20	Case No.:2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.				

21	Case No.:12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date:18.07.2017
Decision: The committee noted that as desired by DHI, the firm was requested to furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed followed by reminder dated 26.4.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

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22	Case No.:10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.				

23	Case No.:13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.				

24	Case No.:7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.				

25	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.				

26	Case No.:27/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00587/AM17/	RLA File :09/24/040/00171/AM17/	Lic.No/Date:0910063870 29.06.2016	Defer Date:18.07.2017
Decision: The Committee noted information called for from the firm as per MSME UO No.30(6)/17-ME dated 18.04.2017 sent to the firm on 25.5.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.07.2017.				

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27	Case No.:34/5/80-ALC2/2017	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00095/AM18/	RLA File :07/24/040/00146/AM17/	Lic.No/Date:0710110146 25.07.2016	
	Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/43/2017-TSW/27 dated 6.6.2017 is as under :- 1. Import items at Sl. No. 1 to 6, 10, 11, 14 to 34 & 36 to 78 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 7 to 9, 12 & 13 may be allowed as per packing policy. 3. Import item at Sl. No. 35 may be allowed as 1.02 Mtr./Mtr. content in the export product. RA concerned may Take further necessary action accordingly			

28	Case No.:3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date:18.07.2017
	Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.			

29	Case No.:35/5/80-ALC2/2017	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00096/AM18/	RLA File :07/24/040/00150/AM17/	Lic.No/Date:0710110213 04.08.2016	
	Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/43/2017-TSW/29 dated 6.6.2017 is as under :- "UOM" of import items at Sl. No. 9, 65 & 66 may be corrected as "Meters" 1. Import items at Sl. No. 1 to 64 & 67 to 120 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 65 & 66 may be allowed as 1.02 Mtr./Mtr. content in the export product. 3. Import items at Sl. No. 121 to 125 may be allowed as per packing policy. RA concerned may take further necessary action accordingly.			

30	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:09.05.2017
	Decision: The committee noted that application sent to MSME on 4.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.			

31	Case No.:8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
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HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to DHI on 02.12.2016 for examination and comments. It is decided to remind DHI to expedite their comments. Case is deferred to 18.07.2017.			

Case No.:36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date:0310807145 16.08.2016	Defer Date:18.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm & RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 18.7.2017.			

Case No.:37/5/80-ALC2/2017	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
HQ File :01/80/050/00098/AM18/	RLA File :07/24/040/00175/AM17/	Lic.No/Date:0710110286 19.08.2016	
Decision: The committee decided to ratify the norms based on the written recommendation DIPP letter no 12/43/2017-TRW/33 dated 6.6.2017 as under :-			
33	1. Import items at Sl. No. 1 to 44 & 46 to 125 may be allowed on net to net basis with accountability clause. 2. Import item at Sl. No. 45 may be allowed as 1.02 Mtr./Mtr. content in the export products. 3. Import items at Sl. No. 126 to 130 may be allowed as per packing policy.		
	RA concerned may take further necessary action accordingly		

Case No.:9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 18.07.2017.			

Case No.:17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date:18.07.2017
Decision: The committee noted that firm has not replied to the deficiency letter dated 28.4.2017 raised by DIPP followed by this office reminder issued to the firm on 25.5.2017. Case is deferred to 18.7.2017			

Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2017	Status: Deferred
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कें० पी० सिंह K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		06.06.2017	
HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date:18.07.2017
Decision: The committee noted that firm has not replied to the deficiency letter dated 28.4.2017 raised by DIPP followed by this office reminder issued to the firm on 25.5.2017. Case is deferred to 18.7.2017			

Case No.:54/25/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS(CHENNAI) PVT.LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
HQ File :01/80/050/00614/AM17/	RLA File :04/24/040/00085/AM17/	Lic.No/Date:0410162228 30.08.2016	
Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter No.12/43/2017-TSW/37 dated 06.6.2017 as under:-			
1. Net weight of export item may be modified as 13800 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3. 3. Words "size 19.05 MM OD x2.11 mm thk" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 2.374 MT (2596.9 Meters) on net to net basis as claimed by the firm. 4. Import item at Sl. No. 2 may be allowed on net to net basis with accountability clause. 5. Quantity of import items at Sl. No. 3 may be allowed as 7.379 MT as 1.05 Kgs./Kg. content ion export item.			
RA concerned may take further necessary action accordingly			

Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date:18.07.2017
Decision: The committee noted that firm vide e mail has requested to grant five month time i.e upto sept. 2017 to furnish their reply. It is decided to allow time as requested. Case is deferred to 18.07.2017.			

Case No.:36/5/80-ALC2/2017	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
HQ File :01/80/050/00097/AM18/	RLA File :07/24/040/00181/AM17/	Lic.No/Date:0710110344 31.08.2016	
Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter No.12/32/2017-TSW/39 dated 28.04.2017 as under:-			
1. Import items at Sl. No. 1 to 7, 13 to 65 & 68 to 146 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 8 to 12 may be allowed as per packing policy. 3. Import items at Sl. No. 66 & 67 may be allowed as 1.02 Mtr./Mtr. content in the export products.			
RA concerned may take further necessary action accordingly.			

क० पी० सिंह / K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

40	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

41	Case No.:15/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

42	Case No.:39/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	Defer Date:18.07.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

43	Case No.:27/19/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00422/AM17/	RLA File :05/23/040/00205/AM17/	Lic.No/Date:0510399629 06.09.2016	Defer Date:18.07.2017
Decision: The committee noted that firm has not replied to the deficiency letter dated 28.4.2017 raised by DIPP followed by this office reminder issued to the firm on 25.5.2017. Case is deferred to 18.7.2017				

44	Case No.:18/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00413/AM17/	RLA File :03/95/040/00431/AM17/	Lic.No/Date:0310807654 07.09.2016	Defer Date:18.07.2017
Decision: The committee noted that as per DIPP submission the matter is concern to Ministry of Defence. It is decided to send the complete set of application to DRDO for their comments. Case is deferred to 18.7.2017.				

45	Case No.:26/25/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910064161	Defer

:01/80/050/00586/AM17/ :09/24/040/00281/AM17/ 21.09.2016 Date:18.07.2017
Decision: The Committee noted that MSME vide UO No.30(7)/17-ME dated 18/04/2017 has raised deficiency in the firm's application. It is decided to remind the firm to furnish the requisite information at the earliest. Case is deferred to 18.7.2017.

46 **Case No.:61/25/80-ALC2/2016** Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD Meet No/Date:5/80-ALC2/2017 06.06.2017 **Status: Deferred**
 HQ File :01/80/050/00621/AM17/ RLA File :34/24/040/00182/AM17/ Lic.No/Date:3410042545 21.09.2016 Defer Date:18.07.2017
Decision: The committee noted that final reminder sent to the firm on 25.5.2017, reply of the firm is awaited. Case is deferred to 18.7.2017

47 **Case No.:24/19/80-ALC2/2016** Party Name: BIO - TECH VISION CARE PVT.LTD Meet No/Date:5/80-ALC2/2017 06.06.2017 **Status: Deferred**
 HQ File :01/80/050/00419/AM17/ RLA File :08/24/040/00238/AM17/ Lic.No/Date:0810138716 22.09.2016 Defer Date:18.07.2017
Decision: : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.

48 **Case No.:35/19/80-ALC2/2016** Party Name: STERLITE POWER TRANSMISSION LIMITED Meet No/Date:5/80-ALC2/2017 06.06.2017 **Status: Deferred**
 HQ File :01/80/050/00430/AM17/ RLA File :03/95/040/00318/AM17/ Lic.No/Date:0310808015 23.09.2016 Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 18.01.2017 for examination and comments. It is decided to remind DEIT to expedite their comments. Case is deferred to 18.7.2017.

49 **Case No.:32/19/80-ALC2/2016** Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG Meet No/Date:5/80-ALC2/2017 06.06.2017 **Status: Deferred**
 HQ File :01/80/050/00427/AM17/ RLA File :03/95/040/00775/AM16/ Lic.No/Date:0310808070 26.09.2016 Defer Date:18.07.2017
Decision: The committee noted that final reminder sent to the firm on 25.5.2017, reply of the firm is awaited. Case is deferred to 18.7.2017.

50 **Case No.:4/25/80-ALC2/2016** Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED Meet No/Date:5/80-ALC2/2017 06.06.2017 **Status: Deferred**
 HQ File :01/80/050/00564/AM17/ RLA File :03/95/040/00934/AM16/ Lic.No/Date:0310808076 26.09.2016 Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.7.2017.

51	Case No.:43/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

52	Case No.:45/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17/	RLA File :05/23/040/00296/AM17/	Lic.No/Date:0510399935 29.09.2016	Defer Date:18.07.2017
Decision: The committee decided to call for the following information as per the deficiency raised by DIIPP vide their letter No 12/43/2017-TSW/52 dated 06.6.2017 as under:-				
- Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. - Quantity of export item in meters also in addition to its weight. - Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. - Quantities of import items at Sl. No. 5 to 10 in Nos. also in addition to their weights.				
RA may take further necessary action accordingly.				

53	Case No.:8/19/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

54	Case No.:52/25/80-ALC2/2016	Party Name: EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00612/AM17/	RLA File :04/24/040/00105/AM17/	Lic.No/Date:0410162359 07.10.2016	Defer Date:18.07.2017
Decision: The committee noted DEIT has sent deficiency letter to the firm vide their letter No. 17 (20)/2017-IPHW dated 15.5.2017. It is decided to remind the firm to furnish information at the earliest to DIET under intimation to this office . Case is deferred to 18.7.2017.				

55	Case No.:50/25/80-ALC2/2016	Party Name: BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00610/AM17/	RLA File :05/23/040/00288/AM17/	Lic.No/Date:0510400087 13.10.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Firm vide e mail dated 15.5.2017 stated that above authorisation is issued under repeat basis. It is decided to confirm from RA concerned regarding whether authorisation is issued on repeat basis or not. Case is deferred to 18.7.2017.				

56	Case No.: 34/19/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to DHI on 13.12.2016 for examination and comments and again firm's application sent to the DHI on 16.03.2017. It is decided to remind DHI to expedite their comments. Case is deferred to 18.7.2017.				

57	Case No.: 26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

58	Case No.: 13/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date:18.07.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

59	Case No.: 62/25/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00622/AM17/	RLA File :34/24/040/00214/AM17/	Lic.No/Date:3410042637 28.10.2016	Defer Date:18.07.2017
Decision: The Committee noted that deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email. In response firm furnished information vide their letter dated 17.4.2017 sent to DIPP on 12.5.2017 for their comments. DIPP has stated that information furnished by the firm is incomplete in respect of Sl. No 5 & 11. It is decided to call for complete information in respect of Sl. No 5 & 11. Case is deferred to 18.7.2017				

60	Case No.: 29/25/80-ALC2/2016	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00589/AM17/	RLA File :09/24/040/00418/AM17/	Lic.No/Date:0910064352 07.11.2016	Defer Date:18.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to the firm vide e mail dated 5.4.2017 followed by e mail reminder dated 25.5.2017. It is decided to sent final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

61	Case No.: 51/25/80-ALC2/2016	Party Name: ROBERTSHAW	Meet No/Date:5/80-ALC2/2017	Status: Deferred
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	CONTROLS PRIVATE LIMITED	06.06.2017	
HQ File :01/80/050/00611/AM17/	RLA File :31/83/040/00105/AM17/	Lic.No/Date:3110066394 11.11.2016	Defer Date:18.07.2017
Decision: The Committee noted that information called for from the firm as per DIPP U.O No12/32/2017/-TSW dated 28/04/2017 followed by reminder issued to the firm on 25.5.2017 has not been received so far. It is decided to sent final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.			

62	Case No.:28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Defer Date:18.07.2017
Decision: The Committee noted that MSME vide ID Note No.30(5)/17-ME dated 18.04.2017 has raised deficiency in the firm's application and deficiency letter issued to the firm on 25.5.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017				

63	Case No.:48/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date:0310809187 22.11.2016	Defer Date:18.07.2017
Decision: The Committee noted that DIET has issued deficiency letter to the firm vide letter No. 17/42/2016-IPHW dated 5.6.2017 to furnish information. Case is deferred to 18.7.2017.				

64	Case No.:45/19/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	Defer Date:18.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 18.7.2017.				

65	Case No.:46/19/80-ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date:18.07.2017
Decision: The committee noted the comments furnished by DRDO vide their letter No.DIC/SCOMET/4801/M/17 dated 28.4.2017. It is decided to ask the firm to furnish net weight of export product and in number. case is deferred to 18.7.2017.				

66	Case No.:5/25/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310809806	Defer

:01/80/050/00565/AM17/ :03/94/040/00791/AM17/ 14.12.2016 Date:18.07.2017

Decision: The committee noted that firm has submitted reply vide e mail dated 26.5.2017 sent to DIPP and as per DIPP deficiency letter No. 12/43/2017-TSW/66 dated 06.6.2017 , it is decided to ask the firm to submit following information:-

1. Information in respect of Sl. No. 4, 11 & 12 of Standard Deficiency Format, component wise.
2. Gross weight of 1 No. of blank (dimension 0.6 mm x 450 mm x 899 mm) for Plate Model NT 100 has been indicated as 2.830 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.942 Kgs.

case is deferred to 18.7.2017

67	Case No.: 58/25/80-ALC2/2016	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00618/AM17/	RLA File :30/24/040/00031/AM17/	Lic.No/Date:3010103906 23.12.2016	Defer Date: 20.6.2017
Decision: The Committee noted that firm has furnished the information . It is decided to send the information to Technical authority and place the case before next norms committee meeting. Case is deferred to 20.6.2017.				

68	Case No.: 28/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00089/AM18/	RLA File :09/24/040/00480/AM17/	Lic.No/Date:0910064517 23.12.2016	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DHI on 2.6.2017 for their examination and comments. Case is deferred to 18.7.2017				

69	Case No.: 29/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00090/AM18/	RLA File :09/24/040/00486/AM17/	Lic.No/Date:0910064519 23.12.2016	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DHI on 2.6.2017 for their examination and comments. Case is deferred to 18.7.2017				

70	Case No.: 31/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00092/AM18/	RLA File :09/24/040/00489/AM17/	Lic.No/Date:0910064516 23.12.2016	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DHI on 2.6.2017 for their examination and comments. Case is deferred to 18.7.2017				

71	Case No.: 27/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00088/AM18/	RLA File :09/24/040/00485/AM17/	Lic.No/Date:0910064533 26.12.2016	Defer Date:18.07.2017

के० ए० सिंह / K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The committee noted that the application received sent to DHI on 2.6.2017 for their examination and comments. Case is deferred to 18.7.2017

72	Case No.:30/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00091/AM18/	RLA File :09/24/040/00488/AM17/	Lic.No/Date:0910064536 26.12.2016	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DHI on 2.6.2017 for their examination and comments. Case is deferred to 18.7.2017				

73	Case No.:17/25/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Defer Date:18.07.2017
Decision: : The Committee noted that as per DIPP deficiency U.O No. 12 /32/2017-TSW dated 28.4.2017 letter sent to the firm on 25.5.2017 to furnish the requisite the information . Case is deferred to 18.7.2017.				

74	Case No.:20/25/80-ALC2/2016	Party Name: PANELLI PUMPS & MOTORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00580/AM17/	RLA File :08/24/040/00408/AM17/	Lic.No/Date:0810139447 03.01.2017	Defer Date:18.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and final reminder sent to the firm on 25.5.2017 with request to furnish the information with in 15 days, is awaited. Case is deferred to 18.7.2017.				

75	Case No.:33/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00593/AM17/	RLA File :04/24/040/00159/AM17/	Lic.No/Date:0410162667 06.01.2017	Defer Date:18.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and final reminder sent to the firm on 25.5.2017 to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

76	Case No.:34/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00594/AM17/	RLA File :04/24/040/00158/AM17/	Lic.No/Date:0410162668 06.01.2017	Defer Date:18.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and final reminder sent to the firm on 25.5.2017 to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

77	Case No.:60/25/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00620/AM17/	RLA File :17/24/040/00171/AM17/	Lic.No/Date:1710006533 06.01.2017	Defer Date:18.07.2017
Decision: The Committee noted as per DIPP deficiency UO No.12/32/2017-TSW/95 dated 28/04/2017, letter sent to the firm on 25.5.2017 to furnish information. It is decided to send reminder to the firm. Case is deferred to 18.7.2017.				

78	Case No.:23/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00583/AM17/	RLA File :05/23/040/00354/AM17/	Lic.No/Date:0510401221 10.01.2017	Defer Date:18.07.2017
Decision: The Committee noted as per DIPP deficiency raised vide UO No.12/32/2017-TSW/97 dated 28/04/2017, letter sent to the firm on 25.5.2017 to furnish information. It is decided to send reminder to the firm. Case is deferred to 18.7.2017.				

79	Case No.:24/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00584/AM17/	RLA File :05/23/040/00364/AM17/	Lic.No/Date:0510401222 10.01.2017	Defer Date:18.07.2017
Decision: The Committee noted as per DIPP deficiency raised vide UO No.12/32/2017-TSW/98 dated 28/04/2017, letter sent to the firm on 25.5.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017				

80	Case No.:25/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00585/AM17/	RLA File :05/23/040/00381/AM17/	Lic.No/Date:0510401223 10.01.2017	Defer Date:18.07.2017
Decision: The Committee noted as per DIPP deficiency raised vide UO No.12/32/2017-TSW/99 dated 28/04/2017, letter sent to the firm on 25.5.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

81	Case No.:33/5/80-ALC2/2017	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00094/AM18/	RLA File :09/24/040/00523/AM17/	Lic.No/Date:0910064576 12.01.2017	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DHI on 6.6.2017 for their examination and comments. Case is deferred to 18.7.2017				

82	Case No.:38/5/80-ALC2/2017	Party Name: FUTURE TECH ENGINEERING	Meet No/Date:5/80-ALC2/2017	Status: Deferred
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उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	PVT.LTD,	06.06.2017	
HQ File :01/80/050/00099/AM18/	RLA File :07/24/040/00311/AM17/	Lic.No/Date:0710110952 12.01.2017	Defer Date:18.07.2017
Decision: The committee noted that the application received sent to DRDO on 6.6.2017 for their examination and comments. Case is deferred to 18.7.2017			

Case No.:64/25/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00624/AM17/	RLA File :34/24/040/00289/AM17/	Lic.No/Date:3410042855 17.01.2017	Defer Date:18.07.2017
83	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/32/2017-TSW/99 dated 28/04/2017 letter sent to the firm on 25.5.2017 to furnish the requisite information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.		

Case No.:35/25/80-ALC2/2016	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00595/AM17/	RLA File :05/23/040/00455/AM17/	Lic.No/Date:0510401337 18.01.2017	Defer Date:18.07.2017
84	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 05.04.2017 through email. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.		

Case No.:38/25/80-ALC2/2016	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00598/AM17/	RLA File :05/23/040/00489/AM17/	Lic.No/Date:0510401335 18.01.2017	Defer Date:18.07.2017
85	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/32/2017-TSW/103 dated 28/04/2017 letter sent to the firm on 25.5.2017 to furnish the requisite information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.		

Case No.:56/25/80-ALC2/2016	Party Name: TUBEX INDIA	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
HQ File :01/80/050/00616/AM17/	RLA File :05/24/040/00528/AM17/	Lic.No/Date:0510401346 19.01.2017	Defer Date:18.07.2017
86	Decision: The Committee noted following information called for from the firm vide e mail dated 25.5.2017 has not been received and decided to send final reminder to the firm :- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 18.7.2017		

87	Case No.:40/25/80-ALC2/2016	Party Name: THE INDURE PVT. LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00600/AM17/	RLA File :05/24/040/00473/AM17/	Lic.No/Date:0510401362 20.01.2017	Defer Date:18.07.2017
	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/32/2017-TSW/106 dated 28/04/2017 letter sent to the firm on 25.5.2017 to furnish the requisite information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.			

88	Case No.:39/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00599/AM17/	RLA File :05/23/040/00493/AM17/	Lic.No/Date:0510401415 30.01.2017	Defer Date:18.07.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 15.03.2017 for examination and comments. As per the deficiency raised by DHI, it is decided to call for following information from the firm :- i. Material balance ii. Quantity in Number / weight of Gaskets Case is deferred to 18.07.2017.			

89	Case No.:12/25/80-ALC2/2016	Party Name: RIDDHI SIDDHI INDUSTRIES	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00572/AM17/	RLA File :31/83/040/00131/AM17/	Lic.No/Date:3110066568 31.01.2017	Defer Date:18.07.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.			

90	Case No.:18/25/80-ALC2/2016	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17/	RLA File :05/24/040/00021/AM14/	Lic.No/Date:0510401440 31.01.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 10.3.2017. It is decided to remind MSME to expedite their comments. case is deferred to 18.07.2017.			

91	Case No.:36/25/80-ALC2/2016	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00596/AM17/	RLA File :04/24/040/00180/AM17/	Lic.No/Date:0410162754 31.01.2017	
	Decision: The committee decided to ratify the norms based upon the recommendation of Ministry of Electronics and Information Technology vide MeitY U.O.No. 17/24/2017-IPHW dated 19.5.2017. RA may take further necessary action accordingly			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

92	Case No.:55/25/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17/	RLA File :53/24/040/00026/AM17/	Lic.No/Date:5310019276 02.02.2017	Defer Date:18.07.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 18.7.2017.				

93	Case No.:11/25/80-ALC2/2016	Party Name: AKSH OPTIFIBRE LTD	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00571/AM17/	RLA File :05/23/040/00524/AM17/	Lic.No/Date:0510401506 03.02.2017	Defer Date:18.07.2017
Decision: The committee noted that DIET has called for information from the firm directly vide their deficiency letter no 17/21/2017-IPHW dated 12.5.2017 and It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017				

94	Case No.:19/25/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00579/AM17/	RLA File :05/23/040/00526/AM17/	Lic.No/Date:0510401501 03.02.2017	
Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/43/2017-TSW/94 dated 6.6.2017 as under :-				
- Net Empty weight of export item at Sl. No. 1 may be specified as 30.08 MT. - Quantity of export item at Sl. No. 1 may be specified as 1 Set (4 Nos.). - Net weight of export item at Sl. No. 2 may be specified as 84 Kgs.. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 6 to 8. - Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. - Quantities of import items at Sl. No. 2, 3 & 10 may be allowed as 8 Nos., 4 Nos. & 4 Nos. respectively on net to net basis. Duty free weight of these items may be allowed as applied for i.e. 1136 Kgs., 512 Kgs. & 4892 Kgs. respectively inclusive of 4.17 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as 8 Nos. (208 Kgs.) on net to net basis. - Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 9230 Kgs. (30320 Meters) inclusive of 0.5 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 7 may be allowed as 288.9 Kgs. inclusive of 2 % wastage. - Quantity of import item at Sl. No. 8 may be allowed as 102.8 Kgs. (1.7 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 9 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 5501 Kgs. inclusive of				

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45 % wastage after taking 20% recovery from scrap.
13. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 300 Kgs.

RA may take further necessary action accordingly

95	Case No.:21/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00581/AM17/	RLA File :05/23/040/00501/AM17/	Lic.No/Date:0510401523 06.02.2017	Defer Date:18.07.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 15.03.2017 for examination and comments. It is decided to remind DHI to expedite their comments. Case is deferred to 18.07.2017.				

96	Case No.:24/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00085/AM18/	RLA File :09/24/040/00581/AM17/	Lic.No/Date:0910064663 07.02.2017	Defer Date:18.07.2017
Decision: The Committee noted that application send to DHI on 6.6.2017 for examination and comments. case is deferred to18.07.2017				

97	Case No.:25/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00086/AM18/	RLA File :09/24/040/00579/AM17/	Lic.No/Date:0910064664 07.02.2017	Defer Date:18.07.2017
Decision: : The Committee noted that application send to DHI on 6.6.2017 for examination and comments. case is deferred to18.07.2017				

98	Case No.:26/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00087/AM18/	RLA File :09/24/040/00580/AM17/	Lic.No/Date:0910064662 07.02.2017	Defer Date:18.07.2017
Decision: : The Committee noted that application send to DHI on 6.6.2017 for examination and comments. case is deferred to18.07.2017				

99	Case No.:32/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00093/AM18/	RLA File :09/24/040/00578/AM17/	Lic.No/Date:0910064672 08.02.2017	Defer Date:18.07.2017
Decision: : The Committee noted that application send to DHI on 6.6.2017 for examination and comments. case is deferred to18.07.2017				

100	Case No.:42/25/80-ALC2/2016	Party Name: MARUTI HYDRAULICS PVT. LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110066587	Defer

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:01/80/050/00602/AM17/	:31/83/040/00153/AM17/	14.02.2017	Date:18.07.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 18.07.2017.			

101	Case No.:22/5/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00083/AM18/	RLA File :09/24/040/00565/AM17/	Lic.No/Date:0910064726 27.02.2017	Defer Date:18.07.2017
Decision: The Committee noted that application send to DIPP on 02.6.2017 for examination and comments. It is decided to call for Information from the firm in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency Format, export product wise.case is deferred to 18.07.2017.				

102	Case No.:11/5/80-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00072/AM18/	RLA File :04/24/040/00212/AM17/	Lic.No/Date:0410162903 20.03.2017	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as under, as per AA No.0410162902 dated 20.3.2017.				
1. Item No. 1 to 7- Net to Net, word "Test device" be deleted from item No. 06. 2. Item No. 8 - As per policy. RA may take further necessary action accordingly				

103	Case No.:12/5/80-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00073/AM18/	RLA File :04/24/040/00211/AM17/	Lic.No/Date:0410162902 20.03.2017	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI as under :-				
3. Item No. 1 to 7- Net to Net, word "Test device" be deleted from item No. 06. 4. Item No. 8 - As per policy. RA may take further necessary action accordingly				

104	Case No.:20/5/80-ALC2/2017	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00081/AM18/	RLA File :07/24/040/00399/AM17/	Lic.No/Date:0710111297 20.03.2017	Defer Date:18.07.2017
Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.				

105	Case No.:4/5/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00065/AM18/	RLA File :05/24/040/00643/AM17/	Lic.No/Date:0510402041 23.03.2017	Defer Date:18.07.2017
Decision: The Committee noted that application send to DIPP on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.				

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106	Case No.:5/5/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00066/AM18/	RLA File :05/24/040/00644/AM17/	Lic.No/Date:0510402042 23.03.2017	
	Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/43/2017-TSW/106 dated 6.6.2017 as under :- 1. Net weight of export product may be specified as 1350 Kgs. 2. Quantity of import item may be allowed as 5670 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly			

107	Case No.:6/5/80-ALC2/2017	Party Name :MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00067/AM18/	RLA File :05/24/040/00640/AM17/	Lic.No/Date:0510402038 23.03.2017	
	Decision: The committee decided to ratify the norms on repeat basis on the recommendation of DIPP letter no. 12/43/2017-TSW/107 dated 6.6.2017 as under :- 1. Net weight of export product may be specified as 724.32 Kgs. 2. Quantity of import item may be allowed as 3107.3 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly			

108	Case No.:8/5/80-ALC2/2017	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00069/AM18/	RLA File :05/24/040/00649/AM17/	Lic.No/Date:0510402055 24.03.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

109	Case No.:18/5/80-ALC2/2017	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00079/AM18/	RLA File :61/24/040/00006/AM17/	Lic.No/Date:6110001414 24.03.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

110	Case No.:21/5/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00082/AM18/	RLA File :31/83/040/00182/AM17/	Lic.No/Date:3110066650 31.03.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to DIPP (CHEMICAL) on 06.6.2017 for			

examination and comments. case is deferred to 18.07.2017.

111	Case No.:7/5/80-ALC2/2017	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Approved
	HQ File :01/80/050/00068/AM18/	RLA File :05/23/040/00622/AM17/	Lic.No/Date:0510402131 03.04.2017	
	Decision: The committee decided to ratify the norms on repeat basis as per their Advance authorisation No. 0510394473 dated 8.6.2015 ratified in NC meeting No 11/80 dated 01.9.2015. RA may take further necessary action accordingly			

112	Case No.:23/5/80-ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00084/AM18/	RLA File :53/24/040/00028/AM17/	Lic.No/Date:5310019312 03.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

113	Case No.:9/5/80-ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00070/AM18/	RLA File :05/23/040/00584/AM17/	Lic.No/Date:0510402180 06.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to DIPP on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

114	Case No.:15/5/80-ALC2/2017	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00076/AM18/	RLA File :04/24/040/00235/AM17/	Lic.No/Date:0410162959 07.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

115	Case No.:16/5/80-ALC2/2017	Party Name: ALPINE COILS LLP	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00077/AM18/	RLA File :04/24/040/00234/AM17/	Lic.No/Date:0410162960 07.04.2017	
	Decision: The committee noted that DIPP has raised deficiency vide their letter No 12/43/2017-TSW/115 dated 6.6.2017 and decided to call for following information from the firm:- 1. Quantities of export item in Nos. also in addition to its weight. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 3. Quantity of import item (Copper Tubes) in meters also in addition to its weight. 4. Detailed calculations for the quantity of Copper Tubes (import item), supported by length and number of copper tubes in the export product.			

RA may take further necessary action accordingly

116	Case No.:13/5/80-ALC2/2017	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00074/AM18/	RLA File :05/24/040/00012/AM18/	Lic.No/Date:0510402202 12.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to DIPP on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

117	Case No.:17/5/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

118	Case No.:14/5/80-ALC2/2017	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00075/AM18/	RLA File :05/24/040/00023/AM18/	Lic.No/Date:0510402278 20.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

119	Case No.:10/5/80-ALC2/2017	Party Name: MITSUBISHI ELECTRIC INDIA PVT LTD	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00071/AM18/	RLA File :05/24/040/00019/AM18/	Lic.No/Date:0510402311 21.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that application send to MSME on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

120	Case No.:41/5/80-ALC2/2017	Party Name: TEMA INDIA LIMITED	Meet No/Date:5/80-ALC2/2017 06.06.2017	Status: Deferred
	HQ File :01/80/050/00102/AM18/	RLA File :03/95/040/00959/AM17/	Lic.No/Date:0310812941 28.04.2017	Defer Date:18.07.2017
	Decision: The Committee noted that DIPP has raised deficiency vide their letter no12/43/2017-TSW/120 dated 6.6.2017 and decided to call for following information from the firm:- 1. Net weight of indigenous items in the export products. 2. Quantities of import items at Sl. No. 1 & 2 in Nos. also in addition to their weights. 3. For net weight of components to be manufactured from import items at Sl. No. 3 to 6, details of components with net weights thereof may be indicated. 4. Total requirement of each import item, export product wise, in a tabular form Case is deferred to 18.7.2017			

121	Case No.:19/5/80-	Party Name: HELVOET	Meet No/Date:5/80-	Status:
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के० पी० सिंह/K. P. SINGH
उप महा निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2017	RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	ALC2/2017 06.06.2017	Deferred
HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date:3110066717 02.05.2017	Defer Date:18.07.2017
Decision: The Committee noted that application send to DIPP (chemical)on 06.6.2017 for examination and comments. Case is deferred to 18.07.2017.			

Case No.:40/5/80- ALC2/2017	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Approved
HQ File :01/80/050/00101/AM18/	RLA File :03/95/040/01032/AM17/	Lic.No/Date:0310812998 02.05.2017	
122	Decision: The committee decided to ratify the norms on repeat basis as per their Advance authorisation No. 0310792307 dated 23.12.2014 ratified in NC meeting dated 3/08/2015 on the recommendation of DIPP letter no. 12/43/2017-TSW/122 dated 6.6.2017 as under :- Quantity of import item may be allowed as applied for i.e. 9117.464 Kgs. as 1.63 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap RA may take further necessary action accordingly		

Case No.:39/5/80- ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
123	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017
Decision: The Committee noted that application send to DHI on 06.6.2017 for examination and comments. case is deferred to 18.07.2017.			

Case No.:1/5/80- ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
124	HQ File :01/80/050/00062/AM18/	RLA File :09/24/040/00077/AM18/	Lic.No/Date:0910065036 12.05.2017
Decision: The Committee noted that hard copy of the application is not received .It is decided to request RA concerned and firm to furnish 4 set of the application. case is deferred to 18.07.2017.			

Case No.:2/5/80- ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
125	HQ File :01/80/050/00063/AM18/	RLA File :09/24/040/00091/AM18/	Lic.No/Date:0910065095 24.05.2017
Decision: The Committee noted that hard copy of the application is not received .It is decided to request RA concerned and firm to furnish 4 set of the application. case is deferred to 18.07.2017.			

Case No.:3/5/80- ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80- ALC2/2017 06.06.2017	Status: Deferred
126			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	Defer Date:18.07.2017
Decision: The Committee noted that hard copy of the application is not received .It is decided to request RA concerned and firm to furnish 4 set of the application. case is deferred to 18.07.2017.			

MANUAL CASES

S.No.98

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.05/18		RLA, No.07/24/040/00187/AM09	0710059077
Date: 06.06.2017		Request for fixation of wastage norms.	dt.13.08.2008
Decision: The committee noted that the Valuation report received from MSME Development Institute , Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.10.2015 with request to furnish their comments has not been received so far. It is decided to remind MSME again to expedite their comments . case is deferred to 18.07.2017.			

S.No.99

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.05/18		RLA, No.31/83/040/00182/AM12	3110051726
Date: 06.06.2017		Request for revision of norms	dt.07.12.2011
Decision: The committee decided to revise the norms based on the recommendation of Department of Heavy Industry (DHI) letter TSWB FN 3 /44/2017 dated 16.5.2017			

S.No.100

Case No. A/R-163	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.05/18		RLA, No.05/23/040/00096/AM16	0510394521
Date: 06.06.2017		Request for fixation of norms	dt.10.06.2015
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for their comments. It is decided to remind MSME to expedite their comments. case is deferred to 18.7.2017			

S.No.101

Case No. A/R-164	M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
Meeting No.05/18		RLA, No.08/24/040/00023/AM16	0810135195
Date: 06.06.2017		Request for revision of norms	dt.06.05.2015
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. It is decided to remind MSME to expedite their comments . case is deferred to 18.7.2017			

S.No.102

Case No. A/R-54	M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00792/AM08/DES.I	Lic. No. & date
Meeting No.05/18		RLA, No.05/24/040/00238/AM07	0510205473
Date: 06.06.2017		Request for ratification of norms	dt.27.06.2007


 के० पी० सिंह K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision: The representative of the firm sh. Rajbeer Singh, Senior Manager, appeared before the committee for personal hearing and requested for deletion of condition in MTR (METER) / Number and ratify the norms as per the earlier norms allowed by the committee for similar export / import items. The committee decided to call for the earlier similar norms fixed for same export / import item to examine the case. Case is deferred to 18.7.2017

S.No.103

Case No. A/R-95	M/s. Motherson	HQF.No.01/80/050/00386/AM16/DES.I	Lic. No. & date
Meeting No.05/18	Sumi Systems	RA.F.No.05/24/040/00382/AM16	0510396342
Date: 06.06.2017	Ltd., New Delhi	Request for fixation of norms	dt.16.11.2015
Decision: Firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016. It is decided to remind MSME (chemical) to expedite their comments. case is deferred to 18.7.2017			

S.No.104

Case No. A/R-176	M/s Goa	F.No.01/80/050/00055/AM16/DES.I	Lic. No. and date
Meeting No.05/18	Thermostatic	RLA No.17/24/040/00204/AM15	1710006064
Date: 06.06.2017	Instruments Pvt. Ltd., Goa	Request for ratification of norms.	dt. 11.03.2015
Decision: DIPP DL dated 28.04.2017 has been sent to the firm on 25.05.2017. It is decided to send reminder to the firm to furnish the information. case is deferred to 18.7.2017			

S.No.105

Case No. A/R - 14	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00170/AM12/DES.I	Lic. No. and date
Meeting No.05/18		RLA No.03/95/040/00166/AM12	0310640468
Date: 06.06.2017		Request for amendment in description of export product.	Date 05.07.2011
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.04.2017. It is decided to send reminder to the firm to furnish the information. case is deferred to 18.7.2017			

S.No.106

Case No. A/R - 16	M/s Thermal Systems (Hyderabad) P. Ltd., Andhra Pradesh	F.No.01.80.050/00313/AM14/DES.I	Lic. No. and date
Meeting No.05/18		RLA No.09/24/040/00246/AM14	0910057354
Date: 06.06.2017		Request for ratification of norms	dt. 26.08.2013
Decision: Firm's request dated 07.02.2017 has been sent to DHI on 20.04.2017. It is decided to remind DHI to expedite their comments. case is deferred to 18.7.2017			

S.No.107

Case No. A/R - 18	M/s KINECO PRIVATE LIMITED, GOA.	HQF.No.01/80/050/00133/AM11/DES.I	Lic. No. and date
Meeting No.05/18		RLA F.No.17/24/040/00028/AM10	i) 1710002815
		RLA F.No.17/24/040/00017/AM11	date 08.10.2009
		RLA F.No.17/24/040/00055/AM10	ii) 1710003514
		RLA F.No.17/24/040/00008/AM11	date 30.09.2010
		RLA F.No.17/24/040/00004/AM11	iii) 1710003301
Date: 06.06.2017		Request for fixation / modification / amendment of norms.	date 28.04.2010
			iv) 1710003421
			date 27.07.2010
			v) 1710003338
			date 21.05.2010
Decision: Firm's request dated 23.01.2017 has been sent to DHI on 20.04.2017. It is decided to remind DHI to expedite their comments. case is deferred to 18.7.2017			

Sl.No108

Case No. A/R - 37	M/s Doowon Automotive	F.No.01/80/050/00148/M17/DES.I	Lic. No. and date
Meeting No.04/18		RLA No.04/24/040/00195/AM16	0410161438

Dated: 23.05.2017	Systems India Pvt. Ltd., Tamil Nadu	Request for re-fixation of norms.	dt. 17.12.2015
Decision: The committee noted that the representative of the firm Sh. A.K.Dey, General Manager (F&A) appeared before the committee for personal hearing and submitted that during process of manufacturing process at a high temperature 4 to 5 % wastage occurred and requested to allow for the same wastage. The committee noted that the import items are components and norms already allowed under GN-4. It is decided to maintain status quo.			

SI.No.109			
Case No.A/R – 41	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00162/AM13/DES.I	Lic. No. and date 07101088131 dt. 09.05.2012
Meeting No. 05/18		RLA No.07/24/040/00029/AM13	
Dated: 06.06.2017		Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.110			
Case No.A/R – 42	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00161/AM13/DES.I	Lic. No. and date 07101088129 dt. 09.05.2012
Meeting No. 05/18		RLA No.07/24/040/00028/AM13	
Dated: 06.06.2017		Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.111			
Case No.A/R – 43	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00226/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00086/AM16	0710108399
Dated: 06.06.2017		Request for ratification of norms.	dt. 22.06.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.112			
Case No.A/R – 44	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00315/AM15/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00109/AM15	0710105532
Dated: 06.06.2017		Request for ratification of norms.	dt. 07.07.2014
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.113			
Case No.A/R – 45	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00243/AM15/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00074/AM15	0710104725
Dated: 06.06.2017		Request for ratification of norms.	dt. 03.06.2014
Decision Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

के० पी० सि० ए० / K. P. SINGH
उप महानिदेशक, विदेश व्यापार

SI.No.114			
Case No.A/R – 46	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00224/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00451/AM15	0710107790
Dated: 06.06.2017		Request for ratification of norms.	dt.12.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.115			
Case No.A/R – 47	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00206/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00358/AM15	0710107368
Dated: 06.06.2017		Request for ratification of norms.	dt.06.01.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.116			
Case No.A/R – 48	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00192/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00452/AM15	0710107791
Dated: 06.06.2017		Request for ratification of norms.	dt. 12.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.117			
Case No.A/R – 49	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00207/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00450/AM15	0710107794
Dated: 06.06.2017		Request for ratification of norms.	dt. 12.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.118			
Case No.A/R – 50	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00205/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00346AM15	0710107401
Dated: 06.06.2017		Request for ratification of norms.	dt.08.01.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.119			
Case No.A/R – 51	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00195/AM16/DES.I	Lic. No. and date
Meeting No. 05/18		RLA No.07/24/040/00442AM15	0710107755
Dated: 06.06.2017		Request for ratification of norms.	dt. 05.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.120			
Case No.A/R – 52	M/s Zenith Precision	F.No. 01/80/050/00158/AM16/DES.I	Lic. No. and date

के. पी. सिंगह / K. P. SINGH
उप महानिदेशक/विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Meeting No. 05/18 Dated: 06.06.2017	Private Limited, Bangalore	RLA No.07/24/040/00098AM16 Request for ratification of norms.	0710108420 dt. 25.06.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.121 Case No.A/R – 53	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00044/AM15/DES.I RLA No.07/24/040/00446AM14 Request for ratification of norms.	Lic. No. and date 0710102672 dt. 06.03.2014
Meeting No. 05/18 Dated: 06.06.2017			
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.122 Case No.A/R – 54	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00191/AM16/DES.I RLA No.07/24/040/00061AM16 Request for ratification of norms.	Lic. No. and date 0710108298 dt.01.06.2015
Meeting No. 05/18 Dated: 06.06.2017			
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.123 Case No.A/R – 55	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00618/AM15/DES.I RLA No.03/95/040/00690/AM15 Request for re-ratification of norms.	Lic. No. and date 0310791521 dt. 28.11.2014
Meeting No. 05/18 Dated: 06.06.2017			
Decision: Firm's request letter dated 18.3.2017 has been sent to DHI on 02.06.2017 for examination and comments. case is deferred to 18.7.2017			

SI.No.124 Case No.A/R – 56	M/s Bharat Heavy Electrical Limited, Hyderabad.	F.No.01/80/050/00495/AM11/DES.I RLA No.09/24/040/00169/AM11 Request for fixation of norms.	Lic. No. and date 0910043002 dt. 06.08.2010
Meeting No. 05/18 Dated: 06.06.2017			
Decision: The committee decided to defer the case to 18.7.2017.			

case No. 14
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 14/25/80 (M/s Matrix Meditec Pvt. Ltd.)
(Advance Authorization No. 0810136256 dated 12.10.2015)**

Reply submitted by the firm vide e-mail dated 28.04.2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. List of export items [Orthopedic implants-Nails(1000 No.)] alongwith the quantity of each type of Nail in Nos. & net weight thereof.
2. Details/basis for the Gross weight of raw material required for each type of Nail supported by size of Nail and size of raw material blank.
3. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format, Nail wise.

Norms committee may take a view

5161212

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/43/2017-TSW/14 dated 06/06/2017

Call at 86 No. 15
DIPP

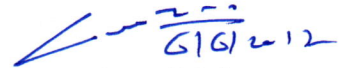
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 42/5/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710108948 dated 26.10.2015)

Firm may be asked to submit the following information:

1. Specific name(s) of export items at Sl. No. 1, 2 & 3, as the existing name of export items namely, machined parts of Tungsten Molybdenum & Tantalum for Semiconductor Industry, is very generic.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
3. Sale price of Tungsten, Molybdenum and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


6/6/17

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/43/2017-TSW/15 dated 06/06/2017

Cable no-97
DIPP

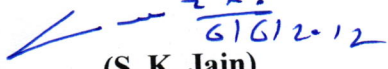
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 34/5/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710110146 dated 25.07.2016)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 6, 10, 11, 14 to 34 & 36 to 78 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 7 to 9, 12 & 13 may be allowed as per packing policy.
3. Import item at Sl. No. 35 may be allowed as 1.02 Mtr./Mtr. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/43/2017-TSW/27 dated 06/06/2017

Case no - 29
DIPP

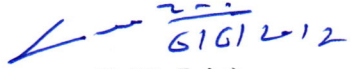
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 35/5/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710110213 dated 04.08.2016)**

Advance Authorization may be ratified as under:

1. "UOM" of import items at Sl. No. 9, 65 & 66 may be corrected as "Meters"
2. Import items at Sl. No. 1 to 64 & 67 to 120 may be allowed on net to net basis with accountability clause.
3. Import items at Sl. No. 65 & 66 may be allowed as 1.02 Mtr./Mtr. content in the export product.
4. Import items at Sl. No. 121 to 125 may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/29 dated 06/06/2017

can no - 33
DIPP

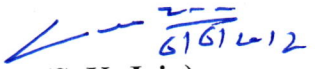
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 37/5/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710110286 dated 19.08.2016)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 44 & 46 to 125 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 45 may be allowed as 1.02 Mtr./Mtr. content in the export products.
3. Import items at Sl. No. 126 to 130 may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/33 dated 06/06/2017

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DIPP

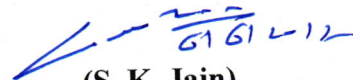
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 54/25/80 (M/s Precision Equipments (Chennai) Pvt. Limited) (Advance Authorization No. 0410162228 dated 30.08.2016)

Advance Authorization may be ratified as under:

1. Net weight of export item may be modified as 13800 Kgs.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3.
3. Words "size 19.05 MM OD x2.11 mm thk" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 2.374 MT (2596.9 Meters) on net to net basis as claimed by the firm.
4. Import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.
5. Quantity of import items at Sl. No. 3 may be allowed as 7.379 MT as 1.05 Kgs./Kg. content ion export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/37 dated 06/06/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 36/5/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710110344 dated 31.08.2016)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 7, 13 to 65 & 68 to 146 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 8 to 12 may be allowed as per packing policy.
3. Import items at Sl. No. 66 & 67 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view

✓ 27/6/17

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/43/2017-TSW/39 dated 06/06/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 45/25/80 (M/s Dee Development Engineers Limited) (Advance Authorization No. 0510399935 dated 29.09.2016)

Reply submitted by the firm vide letter dated 21.04.2017 has been perused which is not replay to the queries raised in NC meeting dated 25.04.2016 and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 5 to 10 in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/43/2017-TSW/52 dated 06/06/2017

DL 54
8/6/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No.17(20)/2017-IPHW..

दिनांक
Date.....15.5.2017

M/s. Excellent Hi-Care Private Limited
No. 25/2, Anna Street
Venkadakrishna Nagar
Arumbakkam, Chennai
Tamil Nadu-600106

Sub:- Application for ratification of norms of Advance Licence No0410162359 dated 7.10.2016 for export of "Hydrophobic Acrylic Foldable Intraocular Lens".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export product
- ii) Quantity of import items required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process and justification of wastage
- iv) Whether the product is electronic or not

Yours faithfully

(Asha Nangia)
Director

Copy to:

Shri Vinod Kumar Kashyap
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/612/AM17/DES-1/1087
dated 10.03.2017

40

16/5/17

Sh. M.K.



Tele: 23007434
Fax: 23010481

65
6/6/2017

Government of India
Ministry of Defence
Directorate of International cooperation
Room No. 434, Block 'B'
DRDO Bhawan
Rajaji Marg
New Delhi -110011

DIC/SCOMET/4801/M/17

28th Apr 2017

To
Shri KP Singh
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi

Ratification of Norms against Advance Authorization No. 0510400579
M/s Spiral EHL Engineering Pvt. Ltd., New Delhi

Reference DGFT OM No. 01/80/050/00441/AM17/DES-I/1100 dated 15th Mar 2017.

2. DRDO recommends the Advance Authorization (No. 0510400579) by M/s Spiral EHL Engineering Pvt., Ltd., New Delhi and the wastage claimed by the applicant as cited in the DGFT ID referred above, is acceptable.


(Dhirendra Bhardwaj)
TO 'A'

*Please update the status
of the case.*

FTDO(NC-1)

*Res
4/5/17*

41

Case No - 66
DIPP D/L

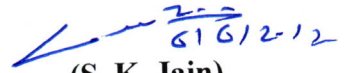
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017- Case No. 5/25/80 (M/s Kelvion India Pvt. Limited)
(Advance Authorization No. 0310809806 dated 14.12.2016)**

Reply submitted by the firm vide their vide e-mail dated 26/05/2017 has been perused and they may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 11 & 12 of Standard Deficiency Format, component wise.
2. Gross weight of 1 No. of blank (dimension 0.6 mm x 450 mm x 899 mm) for Plate Model NT 100 has been indicated as 2.830 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.942 Kgs.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/66 dated 06/06/2017

91
6/6/2017
DIET

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0410162754 dated 31.01.2017 issued in favour of M/s. Glovis India Pvt. Ltd. Chennai.

Reference DGFT I.D. No. 01/80/50/596/AM17/DES-1/1071 dated 15.3.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Glovis India Pvt. Ltd., Chennai for export of "Head Unit Assy- Audio DISP DOT"

2. The FOB value of export is Rs. 301,282,177.21 (US\$4,486,704.05) and CIF value of Import is 42,366,730.36 (US\$ 615,795.51).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

Sr. No.	Import Items at Serial No.	Comments
1	Sr. No. 1 - Sr. No. 74	On net to net basis with accountability clause on nil wastage basis

letter signed
on 22/05/18
OK


(Asha Nangia)
Director

Vinod Kumkar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(24)/2017-IPHW dated 19.05.2017

43

DL 93/11
6/6/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या

No.....17(21)/2017-IPHW

दिनांक

Date.....12.05.2017

M/s. Aksh Technologies Ltd.
J-I/I, B-1 ,
Cooprative Industrial Estate
Mathura Road
New Delhi-110044

Sub:-Application for ratification of norms of Advance Licence No 0510401506 dated 3.02.2017 for export of " Single Mode Optical Fibre Coloured".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export items i.e. design ,drawing, calculations, export quantity etc.alongwith formulas and calculation steps for each export item separately.
- ii) Quantity of import item required for manufacturing one unit of export product for each export items separately.
- iii) Wastage claimed in the manufacturing process.
- iv) Detailed justification of wastage

Yours faithfully


(Asha Nangia)
Director

Copy to:-

Shri Vinod Kumar Kashyap

FTDO

O/o DGFT

Udyog Bhavan

New Delhi

w.r.t DGFT I.D. Note No. 01/80/50/571/AM I7/DES-1/1088 dated 10.3.2017

44

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16/5/17

SHM/K





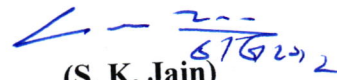
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 19/25/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510401501 dated 03.02.2017)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export item at Sl. No. 1 may be specified as 30.08 MT.
2. Quantity of export item at Sl. No. 1 may be specified as 1 Set (4 Nos.).
3. Net weight of export item at Sl. No. 2 may be specified as 84 Kgs..
4. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 6 to 8.
5. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
6. Quantities of import items at Sl. No. 2, 3 & 10 may be allowed as 8 Nos., 4 Nos. & 4 Nos. respectively on net to net basis. Duty free weight of these items may be allowed as applied for i.e. 1136 Kgs., 512 Kgs. & 4892 Kgs. respectively inclusive of 4.17 % wastage.
7. Quantity of import item at Sl. No. 4 may be allowed as 8 Nos. (208 Kgs.) on net to net basis.
8. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 6 may be allowed as 9230 Kgs. (30320 Meters) inclusive of 0.5 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 7 may be allowed as 288.9 Kgs. inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 8 may be allowed as 102.8 Kgs. (1.7 Meters) inclusive of 2 % wastage.
12. Quantity of import item at Sl. No. 9 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 5501 Kgs. inclusive of 45 % wastage after taking 20% recovery from scrap.
13. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 300 Kgs.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/94 dated 06/06/2017

Case No-106
DIPP

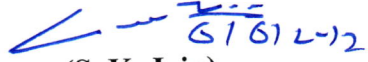
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 -Case No. 5/5/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402042 dated 23.03.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 1350 Kgs.
2. Quantity of import item may be allowed as 5670 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/106 dated 06/06/2017

Case No-107

DIPP

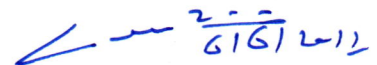
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 -Case No. 6/5/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402038 dated 23.03.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 724.32 Kgs.
2. Quantity of import item may be allowed as 3107.3 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/43/2017-TSW/107 dated 06/06/2017

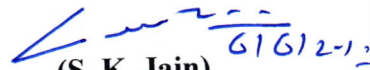
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 16/5/80 (M/s Alpine Coils LLP) (Advance Authorization No. 0410162960 dated 07.04.2017)

Firm may be asked to submit the following details:

1. Quantities of export item in Nos. also in addition to its weight.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
3. Quantity of import item (Copper Tubes) in meters also in addition to its weight.
4. Detailed calculations for the quantity of Copper Tubes (import item), supported by length and number of copper tubes in the export product.

Norms committee may take a view


(S. K. Jain) 61612-1

Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/115 dated 06/06/2017

Case No-120
DIPP
D/L

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/06/2017 - Case No. 41/5/80 (M/s TEMA India Limited) (Advance Authorization No. 0310812941 dated 28.04.2017)

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.
3. Quantities of import items at Sl. No. 1 & 2 in Nos. also in addition to their weights.
4. For net weight of components to be manufactured from import items at Sl. No. 3 to 6, details of components with net weights thereof may be indicated.
5. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

S. K. Jain
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/43/2017-TSW/120 dated 06/06/2017

Call no - 122
DIPP

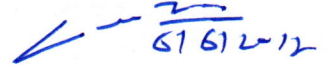
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/06/2017 - Case No. 40/5/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310812998 dated 02.05.2017)**

Advance Authorisation may be ratified as under on repeat basis as their Advance Authorization No. 0310792307 dated 23.12.2014 ratified in NC meeting dated 3/08/2015:

1. Quantity of import item may be allowed as applied for i.e. 9117.464 Kgs. as 1.63 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/43/2017-TSW/122 dated 06/06/2017

manuf. code : SI. no. 99
6/6/2017

Department of Heavy Industry

DGFT Ref: 01/80/50/394/AM17/DES-I, DGFT

Sub: Ratification of AA 3110051726 Radiant Pune

Export Product: Wind Mill parts

Import

S.No	Item	Quantity recommended
1to8	HR Steel plates	426.6 MT

This has the approval of JS



(K.K.Tiwari)
Industrial Adviser

Dy DGFT , DES-I
TSWB FN :3(44)/2017 dated 16/5/2017

S
16/5/17

ph M.K

